

ACT NO. XLVI OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 17th
September, 1920.)*

An Act to enable Cutchi Memons to be governed in matters of succession and inheritance by the Muhammadan law.

WHEREAS it is expedient to enable those Cutchi Memons who so desire to be governed in matters of succession and inheritance by the Muhammadan law; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Cutchi Memons Act, 1920.

Power to make a declaration.

2. Any Cutchi Memon who—

- (a) has attained the age of majority, and
- (b) is resident in British India,

may by declaration in the prescribed form and filed before the prescribed authority declare that he desires to obtain the benefit of this Act, and thereafter the declarant and all his minor children and their descendants shall in matters of succession and inheritance be governed by the Muhammadan law.

Rule-making power of Local Governments.

3. (1) The Local Government may make rules prescribing the authority before whom and the form in which the declarations under this Act shall be made.

(2) Rules made under the provisions of this section shall be published in the local official Gazette and shall thereupon have effect as if enacted in this Act.